

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.116
(IB)-1367(PB)/2018

IN THE MATTER OF:

M/s. ICICI Bank Ltd.

v.

M/s. C & C Construction Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 01.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN

HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Debarshi Bhadra, Advocate for EPIL

For the RP

Mr. Pulkit Deora with Mr. Arnav Vidyarthi, Advocate

ORDER

List IA No. 5651/2020 alongwith the other pending IA's on
12.08.2021.

- Sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)